

ITEM NO.4

COURT NO.16

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).15262/2023

(Arising out of impugned final judgment and order dated 05-09-2023 in CRLP No.7855/2023 passed by the High Court of Karnataka at Bengaluru)

YOGESH

Petitioner(s)

VERSUS

STATE OF KARNATAKA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.244768/2023-EXEMPTION FROM FILING O.T.)

Date : 30-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Harisha S.R., AOR
Mrs. S. Anuradha Bhat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Having heard the learned counsel appearing for the petitioner and after having gone through the impugned judgment and order passed by the High Court, we are not inclined to interfere. The Special Leave Petition is dismissed.

Pending applications, if any, shall stand disposed of.

(INDU MARWAH)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)